

(2024) 02 GUJ CK 0028

Gujarat High Court

Case No: R/Special Criminal Application (Possession Of Muddamal) No. 1724 Of 2024

Chaganbhai
Keriyabhai Rathva

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision: Feb. 8, 2024

Acts Referred:

- Constitution Of India, 1950 - Article 226, 227Code Of Criminal Procedure, 1973 - Section 482

Hon'ble Judges: Hasmukh D. Suthar, J

Bench: Single Bench

Advocate: Munjal V Acharya, Jyoti Bhatt

Final Decision: Allowed

Judgement

Hasmukh D. Suthar, J

RULE. Learned APP waives notice of rule for and on behalf of the respondents.

1. The petitioner has preferred this petition, seeking to invoke extraordinary jurisdiction of this Court under Article 226 and supervisory jurisdiction

under Article 227 of the Constitution of India so also inherent powers of this Court under Section 482 of the Code of Criminal Procedure, 1973 with a

prayer to release Muddamal Vehicle i.e Splendor Motorcycle bearing RTO registration No.GJ-34-J-9242.

2. The case of the prosecution is that while the police personnel were on patrolling, they received a secret information of the vehicle in question

carrying liquor and when police authorities intercepted the same, on carrying out the search of the said vehicle, its driver was found carrying liquor

without any pass or permit. Therefore, an FIR being C.R. No.11184004230654 of 2023 registered with Kadval Police Station, District : Chhotaudaipur

for the offence punishable under the Prohibition Act.

3. Heard learned advocate for the petitioner and learned APP for the respondents.

4. Learned Advocate for the petitioner has urged that this Court has wide powers under Article 226 of the Constitution. It can also take into account

the ratio laid down in the case of Sunderbhai Ambalal Desai Vs. State of Gujarat reported in AIR 2003 SC 638, wherein, the Honâ€™ble Apex Court

lamented the scenario of number of vehicles having been kept unattended and becoming junk within the police station premises.

4.1. It is submitted that vehicle is hypothecated to the Hero Fincorp Ltd. No Objection Certificate is produced by the learned advocate for the

petitioner, wherein, stating that consequent upon the full repayment of all your dues to Finance Company, the loan account stands closed. In view of

above, the present petition deserves consideration.

5. Learned APP for the respondents has objected the submissions made by learned advocate for the petitioner and urged that of course, powers of

this Court under Article 226 of the Constitution to order release of the vehicle can be exercised at any time, whenever the Court deems it appropriate

but this is not a fit case to exercise the jurisdiction and hence, requested to dismiss the petition.

6. It would be worthwhile to refer profitably at this stage to the observations made by the Honâ€™ble Apex Court in the case of Sunderbhai Ambalal

Desai (Supra), which read as under:

15. Learned senior counsel Mr. Dholakia, appearing for the State of Gujarat further submitted that at present in the police station premises, number of

vehicles are kept unattended and vehicles become junk day by day. It is his contention that appropriate directions should be given to the Magistrates

who are dealing with such questions to hand over such vehicles to its owner or to the person from whom the said vehicles are seized by taking

appropriate bond and the guarantee for the return of the said vehicles if required by the Court at any point of time.

16. However, the learned counsel appearing for the petitioners submitted that this question of handing over vehicles to the person from whom it is

seized or to its true owner is always a matter of litigation and a lot of arguments are advanced by the concerned persons.

17. In our view, whatever be the situation, it is of no use to keep such seized vehicles at the police stations for a long period. It is for the Magistrate to

pass appropriate orders immediately by taking appropriate bond and guarantee as well as security for return of the said vehicles, if required at any

point of time. This can be done pending hearing of applications for return of such vehicles.

7. Resultantly, this petition is allowed.

8. The learned Trial Court / authority concerned is directed to release the vehicle of the petitioner being Splendor Motorcycle bearing RTO registration

No.GJ-34-J-9242 , on the terms and conditions that the petitioner:

(i) shall furnish a solvent surety of the amount equivalent to the price of the vehicle in question stated in the FIR / panchnama.

(ii) shall file undertaking before the learned Trial Court that he shall not transfer / change the identity, color etc. of the vehicle till final disposal of the trial.

(iii) shall produce the vehicle as and when directed by the learned Trial Court.

(iv) in the event of any subsequent offence, the vehicle shall stand confiscated.

9. Before release of the vehicle, concerned police authority shall take photographs / identity of the vehicle from all sides at the cost of the petitioner

and shall draw necessary panchanama to that effect. Said panchanama and photographs shall be part of charge sheet papers for the purpose of trial.

10. Copy of this order be send to concerned RTO, where the vehicle is registered, for necessary entry in the Register and to take notice that this

Court has restrained transfer of vehicle till final disposal of the trial. Such transfer shall be subject to any order that may be passed by the learned Trial

Court permitting transfer of vehicle.

11. Rule is made absolute accordingly. Direct service is permitted.